

OFFICE OF DISTRICT AND SESSIONS JUDGE, LUDHIANA

ORDER

In continuation of this office order bearing no. 36/G Spl. and 37/G Spl. both dated 30.04.2020; in order to streamline the process, application/petition shall be filed, through email, between 10.a.m to 4 p.m only, application/petition filed beyond or prior to this time will not be entertained. Further applications/petitions received on email before lunch will be taken up same day and applications/ petitions received after lunch will be taken up on next day. Result of the applications/ petitions so filed shall be intimated through SMS on the mobile phone number of the Advocate/applicant mentioned in such application/petition. The advocate/ applicant may also check the status from ecourts website.

Duty Judge/ Magistrate shall ensure daily uploading/ sending of case status/ SMS, by the concerned official.

Sd/-

District and Sessions Judge,
Ludhiana 08.05.2020

No. 50/G Spl. Dated 08.05.2020

Copy forwarded to:

1. The Registrar General, Hon'ble Punjab and Haryana High Court, Chandigarh.
2. All the Judicial Officers of Sessions Division, Ludhiana
3. Deputy Commissioner, Ludhiana
4. Commissioner of Police, Ludhiana
5. Superintendent, Central Jail, Borstal Jail, Women Jail, Observation Home, Ludhiana
6. District Attorney, Ludhiana
7. President/ Secretary Bar Associations, Ludhiana, Khanna, Samrala, Jagraon and Payal
8. DSA of this court to convey this order to all the concerned alongwith PDF enclosures mentioned above.
9. System Office/ System Assistants of this court as well as S.A.'s of Sub Divisions to upload this order on official web site and to monitor uploading of orders in CIS system

Sd/-

District and Sessions Judge,
Ludhiana 08.05.2020